



2025:DHC:2328-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ FAO(OS) (COMM) 48/2025, CM APPL. 19713/2025, CM APPL. 19714/2025, CM APPL. 19715/2025, CM APPL. 19716/2025 & CM APPL. 19717/2025

FEF GLOBAL PRIVATE LIMITED & ORS. ....Appellants  
Through: Mr. N. Mahabir, Mr. P C Arya,  
Mr. Praveen Arya, Ms. Noopur Biswas and  
Mr. Udit Gupta, Advs.

versus

FASHION DESIGN COUNCIL OF INDIA .....Respondent

Through: Mr. Rajiv Nayar, Sr. Adv. with  
Ms. Anju Agrawal, Mr. Kaustubh Sinha,  
Ms. Manisha Singh, Mr. Abhai Pandey, Mr.  
Gautam Kumar, Mr. Varun Sharma, Mr.  
Nishant Rai, Mr. Dhruv Tandan, Ms. Akhya  
Anand, Ms. Shivani Singh, Mr. Saurabh  
Seth and Mr. Madhur Mahajan, Advs.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**03.04.2025**

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1. After some hearing, Mr. Mahabir, learned Counsel for the appellant seeks leave to withdraw this appeal submitting that he would move an appropriate application before the learned Single Judge seeking advancement of the date of hearing.



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2. Leave and liberty is granted as aforesaid. The appeal is disposed of as withdrawn.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**APRIL 3, 2025/ar**

*Click here to check corrigendum, if any*